

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH RESEARCH**

**RAJYA SABHA
UNSTARRED QUESTION No.1061
TO BE ANSWERED ON 12TH DECEMBER, 2023**

SEX RATIO OF CHILDREN BORN THROUGH ART

1061 SMT. VANDANA CHAVAN:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether considering the adverse sex ratio at birth, Government has collected any data on the number of children born through Assisted Reproductive Technology (ART) and their sex, if so, the details thereof and if not, the reasons therefor; and
- (b) the number of In-Vitro Fertilization (IVF) centres inspected in the year 2022 by the National Inspection and Monitoring Committee and what types of offences were recorded during the inspections, details thereof ?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE
(PROF. S.P. SINGH BAGHEL)**

- (a) The Registrar General of India (RGI) brings out “Statistical Report” which provides data regarding sex ratio at birth for India and bigger States /UTs. However, the data on the number of children born through Assisted Reproductive Technology (ART) and their sex is not maintained by RGI. The Assisted Reproductive Technology (Regulation) Act, 2021 has come into force with effect from 25.01.2022.
- (b) The Pre-Conception and Pre-Natal Diagnostic Techniques Act (PC-PNDT Act) prescribes a robust implementation and monitoring mechanism at National/State/District levels to ensure strict implementation of the law. During the year 2022, the National Inspection and Monitoring Committee (NIMC) visited one In-Vitro Fertilization (IVF) centre. The offences recorded during the inspection are as follows:
- (i) Conducting IVF camps by the Centre in the Districts without any prior information to the local authority.
 - (ii) Irregularities in record maintenance by the centre.
 - (iii) Registration Certificate not displayed as public information.
